

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
IB-800/PB/2022

**IN THE MATTER OF:**

**M/s. SREI Equipment Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Pratyush Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 21.12.2023**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the IRP :Adv Rajat Lohia**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/6641/2023**

This is an application filed by the IRP under Section 21 of IBC, 2016 for placing on record report certifying "Constitution of Committee of Creditors" along with list of creditors under Regulation 13 (2) (d) of the IBBI, (IRP for CP) Regulations 2016.

Heard the Ld. Counsel for the IRP the Constitution of Committee of Creditors is taken on record with just exceptions. IA is **disposed off**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**